

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-87/2013(Pt.)/ 1185 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pranjal Das,
District & Sessions Judge,
Jorhat.

Dated Guwahati the 25th February, 2025.

Sub: **Earned leave.**

Ref:- Letter No. JJA/1834/2025 dated 20.02.2025.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for **earned leave for 2 (two) days from 20.02.2025 to 21.02.2025**, (prefixing 19.02.2025; suffixing 22.02.2025 and 23.02.2025) has been granted, subject to the submission of your Leave Admissibility Report from the Office of the Accountant General (A & E), Assam. Further, the next senior most Judicial Officer available at the station shall remain in charge of your Court and Office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR(VIGILANCE)

Memo No.HC.VII-87/2013(Pt.)/1186 -1187 /A, dated , 25-02-2025

Copy to :

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of duly filled in leave application in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.

sd
JT. REGISTRAR(VIGILANCE)

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